

CENTRAL ADMINISTRATIVE TRIBUNAL,

ALLAHABAD.

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Registration T.A.No. 181 of 1987

Surendra Kumar . . . vs.s.. Food Corporation of India and others.

Hon.Justice Shri ~~Ajay Johri~~ S. Zaheer Hasan, V.C.

Hon.Shri Ajay Johri, Member(AS)

(Delivered by Hon.S.Zaheer Hasan,V.C.)

Plaintiff Surendra Kumar filed suit No. 184 of 1985 against the Food Corporation of India and others in the court of Munsif Agra, for declaration that the plaintiff is entitled to seniority from the date of his ad hoc appointment w.e.f.22.5.1972 and for permanent prohibitory injunction. The suit was partly decreed. The plaintiff filed Civil Appeal No. 230 of 1985 in the Court of Civil Judge, Agra. This civil appeal has been transferred to this Tribunal purporting to be under Section 29 of the Administrative Tribunals Act,1985.

For want of notification under Section 14(2) of the Administrative Tribunals Act, this Tribunal has no jurisdiction to entertain this case. The file of Civil Appeal No. 230 of 1985 along with the record of the O.S.No.184 of 1985 be retransmitted to the court of Civil Judge,Agra, through the District Judge, Agra.

Sel/-
VICE CHAIRMAN

Sel/-
MEMBER(A)

July 24,1987.

R.Pr./

C. T. C.
R. N. PANDEY
(R. N. PANDEY 24/7/87
Section Officer
Central Administrative Tribunal
Allahabad.